

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
IA No. 15/JPR/2024
CP No. (IB)- 50/7/JPR/2023
Under Section 7 of IBC, 2016

In the matter of:

Riddisiddhi Bullions Ltd.

.... Financial Creditor/Applicant

Versus

FS Housing Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Raju Jain, Adv.

For the Corporate Debtor : Bhrigu Sharma, Adv.
Himanshu Kaushik, Adv.

ORDER

Heard Mr. Raju Jain, Adv. appearing on behalf of the Petitioner. Mr. Bhrigu Sharma, Adv. appearing on behalf of the Respondent. It is submitted by learned counsels that the matter may be settled amicably between the parties. On the joint request of both the counsels, list the matter on 14.08.2024.

Sd-

(Rajeev Mehrotra)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

July 03, 2024